

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

RAJYA SABHA

UNSTARRED QUESTION NO.1219

TO BE ANSWERED ON THURSDAY, THE 29.07.2021

Female participation in judicial process

**1219. SHRI SANJAY SETH:
SHRI K.C. VENUGOPAL:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the details of the number of women who are currently serving as Judges in the Supreme Court, High Courts and at the district level, State/UT-wise;
- (b) whether Government gives reservation to women while appointing Judges in courts and if so, the details thereof;
- (c) whether there is a shortage of female Judges in the courts at all levels including the Supreme Court in the country;
- (d) if so, the measures being taken by Government to increase female participation in judicial process; and
- (e) whether Government would consider implementing reservations to increase the representation of women in the judiciary?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) to (e) : A Statement showing working strength of female Judges in the Supreme Court and High Courts as on 20.07.2021 is at **Annexure**. - As per Constitutional framework, the selection and appointment of Judges in Subordinate Courts is the

responsibility of the concerned High Courts and State Governments and data on female judges is not centrally maintained.

Appointment of Judges of the Supreme Court and High Courts is made under Articles 124, 217 and 224 of the Constitution of India, which do not provide for reservation for any caste or class of persons. Hence no class/category wise data is maintained. However, the Government has been requesting the Chief Justices of High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women to ensure social diversity in appointment of Judges in High Courts.

Statement referred to in reply to part (a) of Unstarred Question No. 1219 to be answered in Rajya Sabha on 29.07.2021 regarding 'Female Participation in Judicial Process' by Shri Sanjay Seth and Shri K.C. Venugopal

Sl. No.	Name of the Court	Working Strength of Female Judges as on 20.07.2021
A.	Supreme Court of India	01
B.	High Courts	
1	Allahabad	07
2	Andhra Pradesh	03
3	Bombay	08
4	Calcutta	04
5	Chhattisgarh	02
6	Delhi	06
7	Gauhati	01
8	Gujarat	05
9	Himachal Pradesh	01
10	J & K and Ladakh	01
11	Jharkhand	01
12	Karnataka	06
13	Kerala	04
14	Madhya Pradesh	03
15	Madras	13
16	Manipur	0
17	Meghalaya	0
18	Orissa	01
19	Patna	0
20	Punjab & Haryana	07
21	Rajasthan	01
22	Sikkim	01
23	Telangana	02
24	Tripura	0
25	Uttarakhand	0
Total		77